

[Translation]

#### Food Adulteration Act

366. SHRIMATI SHEELA GAUTAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have reviewed the standard fixed under the Food Adulteration (Prevention) Act, 1955:

(b) if so, the details thereof; and

(c) if not, the time by which the decision is likely to be taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c) The Standards fixed under the Prevention of Food Adulteration Act, 1954 & Rules, 1955 are reviewed from time to time. Since 1955, 223 amendments relating to various provisions of the Rules and Standards under the Prevention of Food Adulteration Rules, 1955 have so far been published.

[English]

#### Special Grant for SSNP

367. SHRI DINSHA PATEL :  
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government propose to release Rs. 90 Crores special grant for Sardar Sarover Narmada Project;

(b) whether any conditions have been imposed on Gujarat Government for release of the grant; and

(c) if so, the details of the conditions and the reaction of the Gujarat Government ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Central loan assistance of Rs. 95 crores has been approved for Sardar Sarover Project in Gujarat under Accelerated Irrigation Benefits Programme during 1996-97. Out of this, Rs. 71.25 crores has already been released.

(b) and (c) Yes, Sir. The next instalment of the Central Loan Assistance will be released only after the expenditure to the extent of double the amount of Central Loan Assistance already released has actually been incurred on the project. The Government of Gujarat has requested for more assistance.

[Translation]

#### Proposal for Height of Dam at SSP

368. SHRI N.J. RATHWA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether during the last three years the Government of Gujarat had sent any proposal to the Union Government regarding the height of the Dam at Sardar Sarovar Project (SSP);

(b) if so, the year-wise details of such proposals received during the said period till date;

(c) the number of proposal out of these, accepted/rejected/under consideration or pending, year-wise till date;

(d) the reasons therefor; and

(e) the time by which this proposal is expected to be accepted and the latest position thereof ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) to (d) During the last three years, Government of Gujarat has been proposing to raise the effective height of the Sardar Sarovar Dam in the spillway portion upto EL 110 metres to derive interim benefits from the Project. However, further raising of the effective height of the dam from the present level of EL 81.5 metres in the spillway portion could not be done so far due to the constraints of corresponding progress of resettlement & rehabilitation measures of Project Affected Persons.

(e) The progress of further raising of the effective height of the dam from the present level of EL 81.5 metres in the spillway portion is linked with the *pari-passu* implementation of the resettlement & rehabilitation measures of Project Affected Persons. The concerned State Governments have been advised to complete resettlement & rehabilitation of Project Affected Persons on priority basis to expedite the construction of the project.

[English]

#### Green Coverage to NHs

369. DR. KRUPASINDHU BHOI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government had a proposal to provide green coverage to the National Highways in the country;

(b) the time by which the greening of all the National Highways is planned to be completed;

(c) the funds earmarked for this programme during the Eighth Plan Period, year-wise; and

(d) the progress made so far in the completion of the projects under this scheme ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (d) Plantation of trees along National Highways is an accepted policy of the Government for the last several years and is a continuing activity depending upon the availability of land within the right-of-way where plantation can be done, adequacy of funds, etc.

A large length of National Highways has already been covered. In most States, Plantation of trees is being done through the State Forest/Horticulture Department, or in consultation with them.

#### River-Boat Tragedies

370. SHRI B.L. SHARMA 'PREM' : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of fatalities in river-boat tragedies in the country during 1993, 1994 and 1995, year-wise;

(b) whether any study has been undertaken with a view to find out the reasons therefor and to adopt further safety measures;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (d) Information is being collected from the State Governments and will be laid on the Table of the House.

#### Sharing of Yamuna Water

371. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) the salient features of the Memorandum of Understanding (MoU) by the Government of Rajasthan, Uttar Pradesh, Haryana, Himachal Pradesh and the National Capital Territory of Delhi on the May 12th, 1994 regarding sharing of Yamuna Water;

(b) whether the allocation of water has been made to the beneficiary states accordingly;

(c) if so, the details thereof; and

(d) the share of allocation made to Rajasthan from Yamuna water ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The Memorandum of Understanding (MoU) dated 12th May, 1994 between Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi regarding allocation of surface flow of Yamuna is attached as statement-I.

(b) Yes, Sir. The Upper Yamuna River Board has been regulating the seasonal allocations of available flows of river Yamuna upto Okhla amongst the beneficiary States within the overall framework of the MoU since 22nd April, 1995.

(c) A Statement showing the details of the present allocations made by the Board to the beneficiary States for the period November 1996 to February 1997 and March 1997 to June 1997 is attached as statement-II.

(d) The state of Rajasthan was allocated a share of 800 cusec Yamuna waters during the period July to October

1996, 238 cusec during November 1996 to February 1997 and 288 cusec during March 1997 to June 1997.

#### Statement-I

#### Memorandum of Understanding Between Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi Regarding Allocation of Surface Flow of Yamuna

1. WHEREAS the 75% dependable notional virgin flow in the Yamuna river upto Okhla has been assessed as 11.70 Billion Cubic Metres (BCM) and the mean year availability has been assessed as 13.00 BCM.
2. AND WHEREAS the water was being utilised by the Basin States ex-Tajewala and ex-Okhla for meeting the irrigation and drinking water needs without any specific allocation.
3. AND WHEREAS a demand has been made by some Basin States on this account and the need for a specified allocation of the utilisable water resources of river Yamuna has been felt for a long time.
4. AND WHEREAS to maximise the utilisation of the surface flow of river Yamuna a number of storage projects have been identified.
5. AND WHEREAS the States have agreed that a minimum flow in proportion of completion of upstream storages going upto 10 cumec shall be maintained downstream of Tajewala and downstream of Okhla Headworks throughout the year from ecological considerations, as upstream storages are built up progressively in a phased manner.
6. AND WHEREAS it has been assessed that a quantum of 0.68 BCM may not be utilisable due to flood spills;
7. NOW THEREFORE, considering their irrigation and consumptive drinking water requirements, the Basin States agree on the following allocation of the utilisable water resources of river Yamuna assessed on mean year availability;
 

1. Haryana	5.730 BCM
2. Uttar Pradesh	4.032 BCM
3. Rajasthan	1.119 BCM
4. Himachal Pradesh	0.378 BCM
5. Delhi	0.724 BCM

Subject to the following :

- (i) Pending construction of the storages in the upper reaches of the river, there shall be an interim